

F. No. 13-80/ CESTAT/CPIO-ND/RP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

10

CPIO ID No. 13-80/2018

Subject: Information under Right to Information Act 2005.


Sir/Madam,

Please refer to your RTI application No. 10725 dated 20.12.2018, received in this office on 20.12.2018, under RTI Act, 2005 the information received from **Asst. Registrar (Comp)**, containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

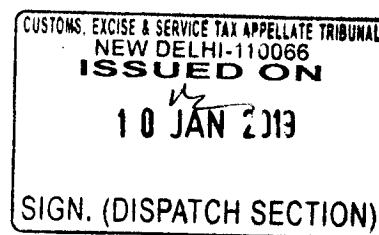
Note:

1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 10.01.2019

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003



(S) (a)

F.No 7(3)/CESTAT/RTI/CompSec/2015
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI.

Dated: 09.01.2019

Computer Section

Sub: RTI application filed by Shri R.K.Jain-reg.
Ref: 13-80/CESTAT/CPIO/ND-RP/2018 dated 07/01/2019

Sir,

Please refer to the CPIO note dated 07/01/2019 enclosing application under RTI Act filed by Shri R.K.Jain. The required information sought is as under

- A Diary No.2629/R dated 05.09.2018 assigned to the letter.
- C Copies of all desired information was already furnished vide F.No.6/CompSec/repair etc/2016 to CPIO vide RTI ID No.13-73/2018 dated 16.11.2018
- B Action taken report furnished vide F.No.6/Comp Sec/repair etc/2016 against the RTI ID 13-73/2018 by this section

Yours faithfully,


(Mukesh Gupta)

Assistant.Registrar(Comp)

To

CPIO,
CESTAT, New Delhi

(8)

F. No. 13-80/CESTAT/CPIO/ND-RP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-80/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10725 dated 20.12.2018) received in this office on 20.12.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-80/2018(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 11.01.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section or you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.**
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.**
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.**

Encl: As above.

[Handwritten Signature]
CPIO
CESTAT New Delhi
Date: 07.01.2019

For Compliance to:

1. Asst. Registrar (Computer Section)

Copy to: (For Information)

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

c/c

[Handwritten Signature]
08/01/19



4086/CA/2018
20/12/18
To

~~FD~~ 1380/8 I.D - 13-80/18

CPIO
7

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/10725/18
Dated : 20-12-2018

CPIO
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

Customs, Excise & Service Tax
Appellate Tribunal
20 DEC 2018
West Block No. 2, R.K. Puram,
New Delhi-110066

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide Date and Diary No. under which letter No. A/50050/200/2017-CESTAT, dated 23-8-2018 of the Ministry of Finance, has been received in the CESTAT. (B) Please provide the file number in which the said letter is dealt with and provide the copies of all note-sheets and correspondence pages of the said file from 23-8-2018 till the date of providing the information. (C) Please provide date-wise details of the action taken in the matter and the current status of the matter. Note:-Please provide pointwise information/ response for each of above points.
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 44F 081084 for Rs. 10 towards payment of fee is enclosed herewith.	
7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.	

20/12
Sh. Bupend
20/12/18

CPIO

Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi
Encl. : as above
Hira/—Jy

(6)

F. No. 13-80/ CESTAT/CPIO-ND/RP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-80/2018

Subject: Information under Right to Information Act 2005.

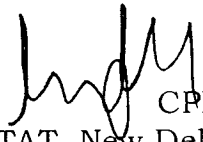
Sir/Madam,

Please refer to your RTI application No. 10725 dated 20.12.2018, received in this office on 20.12.2018, under RTI Act, 2005 the information received from **The Registrar**, containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

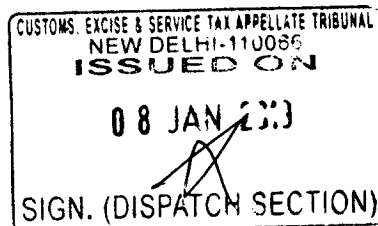
Note:

1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 07.01.2019

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003



(5)


**Customs Excise & Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi - 66**

Dated : 07.01.2019
CPIO I.D. No. 13-80/2018

Sub : Information under the RTI Act, 2005 - reg.

With reference to the CPIO I.D. No. 13-80/2018 dated 20.12.2018, the point wise information is as under :

- (A) Registrar's office Diary no. 2629/2018 dated 05/09/2018.
- (B & C) The concerned file is available in the Computer section.
Information may be provided by the Computer Section.


(Bineesh Kumar K.S.)
Registrar

To

CPIO, CESTAT, New Delhi

Copy to:

Asst. Registrar (Computer) The required information sought under Para B & C may be given to the CPIO, if not exempted.

(u)

F. No. 13-80/ CESTAT/CPIO-ND/RP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-80/2018

Subject: Information under Right to Information Act 2005.


Sir/Madam,

Please refer to your RTI application No. 10725 dated 20.12.2018, received in this office on 20.12.2018, under RTI Act, 2005 the information received from **Asst. Registrar (Admin)**, containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

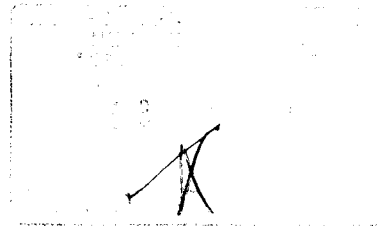
1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 03.01.2018

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003





F. No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II
सीमाशुल्क उत्पाद शुल्क एवं सेवा कर अपीलीय अधिकरण
पश्चिमी खण्ड - २, रामकृष्णपुरम, नई दिल्ली - 110066
Customs Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi - 66

3

dated : 02.01.2019
I.D. No. 13-80/2018

Administration Section

Sub : Information sought under Right to Information Act, 2005

With reference to the RTI application dated 20.12.18 filed by Mr. R.K. Jain in CPIO I.D. No. 13-80/2018, the information sought by the applicant under RTI Act 2005.

In this regard, the point-wise replies are as under:-

Point A to C - Does not pertain to Admn. Section.

If aggrieved, you may file an appeal before, 1st Appellate Authority, CESTAT, Delhi.


2.1.19
(Mukesh Gupta)
Assistant Registrar(Admn.)

To
CPIO/Accounts Officer , C.E.S.T.A.T., New Delhi.

②

F. No. 13-80/CESTAT/CPIO/ND-RP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-80/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

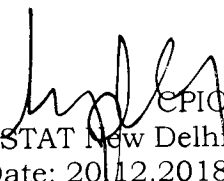
Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10725 dated 20.12.2018) received in this office on 20.12.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

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Encl: As above.


CPIO
CESTAT New Delhi
Date: 20/12/2018

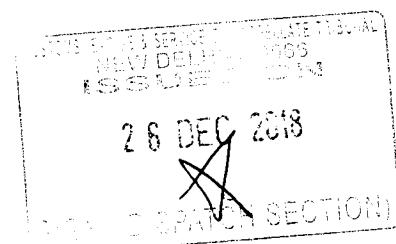
For Compliance to:

- 1. The Registrar**
- 2. A.R. (Admin)**


21/12/18

Copy to: (For Information)

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003



4086/CA/2018
20/12/18
To

~~FD-1380/8~~ I.D-13-80/18

CPIO
○

Application under Section 6 of the Right to Information Act, 2005

Ref. No. : RTI/P-195/10725/18
Dated : 20-12-2018

CPIO
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

Customs, Excise & Service Tax
Appellate Tribunal
20 DEC 2018
West Block No.-2, R.K. Puram,
New Delhi-110066

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide Date and Diary No. under which letter No. A/50050/200/2017-CESTAT, dated 23-8-2018 of the Ministry of Finance, has been received in the CESTAT. (B) Please provide the file number in which the said letter is dealt with and provide the copies of all note-sheets and correspondence pages of the said file from 23-8-2018 till the date of providing the information. (C) Please provide date-wise details of the action taken in the matter and the current status of the matter. Note:-Please provide pointwise information/response for each of above points.
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29/12
Sh. Bupend
20/12/18

CPIO

Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi
Encl. : as above
Hira/----Jy